# THE UNITED PROVINCES COURT OF WARDS (REPEAL) ACT, 1969

(U.P. Act No. 8 of 1969)

### THE UNITED PROVINCES COURT OF WARDS (REPEAL)

#### ACT, 1969

### (U. P. Act No. VIII of 1969)

## [Authoritative English Text\* of the United Provinces Court of Wards (Nirasan) Adhiniyam, 1969]

#### AN

#### ACT]

U.P. Act IV of 1912.

to repeal the United Provinces Court of Wards Act, 1912, and to mke consequential provisions.

It is hereby enacted in the Twentieth Year of the Republic of India as follows:-

#### Short title

**1.** This Act may be called the United Provinces Court of Wards (Repeal) Act, 1969.

#### Repeal of U.P. Act No IV of 1912 and consequential provisions

- **2.** (1) The United Provinces Court of Wards Act, 1912, is hereby repealed.
  - (2) Notwithstanding such repeal,-
  - (i) In relation to any right, privilege, obligation or liability acquired, accrued or incurred under the said Act, or to any remedy or legal proceeding in respect thereof, that may be enforced, continued or concluded by virtue of the provisions of section 6 of the United Provinces General Clauses Act, 1964, the Board of Revenue (hereinafter called the Board) shall be, or be deemed to be substituted for the Court of Wards in all proceedings;
  - (ii) all pending matters relating to the business of the Court of Wards shall be disposed of by the Board.

# Delegation of power by the Board

**3.** The Board may delegate the exercise of the powers vested in it by sub-section (2) of section 2, or such of them as it may deem expedient, to any of its members or officers or, with the approval of the State Government, to any officer of that Government.

<sup>\*</sup> Passed in Hindi by the Uttar Pradesh Legislative Council on March 25, 1969 and by the Uttar Pradesh Legislative Assembly on August 30, 1969)

<sup>(</sup>Received the assent of the Governor on September 11, 1969 under Article 200 of the Constitution of India and was published in the Uttar Pradesh *Gazette Extraordinary* dated September 15, 1969.